

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)
(Special Bench)

Item No. 6
CA No. 171/2020

In
CP (IB) No. 02/Chd/Chd/2018
(Admitted)

IN THE MATTER OF:
Allahabad Bank

...Petitioner-Financial Creditor

Versus

Vardhman Chemtech Ltd.

... Respondent-Corporate Debtor

Under Section: 7, 60(5), IBC 2016

Order delivered on 04.04.2024

CORAM:

SHRI. SUBRATA KUMAR DASH,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant/RP in CA No. 171/2020 : Ms. Kashish Rehan, proxy counsel for Mr. Abhishek Anand, Advocate

For the Respondent Nos. 1 to 3 in CA No.171/2020 : Dr. Rajansh Thukral with Mr. Siddharth Thukral, Advocates

ORDER

CA No. 171/2020

It is stated by Ld. counsel for the RP that the affidavit in compliance of the order dated 08.02.2024 has been e-filed. Let the hard copy of the same be filed within two days with a copy in advance to the counsel opposite. It is stated by Ld. counsel for the Respondent-Corporate Debtor that IA No.1655/2022 be heard along with CA No. 171/2020, since substantial changes have been made in IA No.1655/2022, which is listed on 25.04.2024. As, the present application is to be taken on 22.04.2024 for consideration, therefore, IA No.1655/2022 which is pending for consideration before the

April 4, 2024
Mamta

Court No.2 is posted to 22.04.2024. Registry is directed to list the CA No.171/2020 along with IA No. 1655/2022 on 22.04.2024.

Sd/-
(SUBRATA KUMAR DASH)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)